THE ODISHA LEGISLATIVE ASSEMBLY MEMBERS' SALRIES AND ALLOWANCES (AMENDMENT) ACT, 1944

(12th May 1944)

AN ACT TO AMEND THE ODISHA LEGISLATIVE ASSEMBLY MEMBERS' SALARIES AND ALLOWANCES ACT, 1938.

Preamble.

WHEREAS it is expedient to amend the Orissa Legislative Assembly Members' Salaries and Allowances Act, 1938, in Orissa Act the manner hereinafter appearing; II of 1938

It is hereby enacted as follows :-

Short title, commencement and duration.

- 1. (1) This Act may be called the Orissa Legislative Assembly Members' Salaries and Allowances (Amendment) Act, 1944.
- (2) It shall be deemed to have come into force on the first day of March, 1944.
- (3) It shall be in force during the continuance of the present hostilities and for a period of six months thereafter.
- Amendment 2. In section 3 of the Orissa Legislative Assembly Members' of section 3, Salaries and Allowances Act, 1938 (hereinafter referred to as Orissa Act Act II of the said Act), for the words "seventy-five rupees" the words II of 1938 "one hundred rupees" shall be substituted.
- Amendment of section 4 of the said Act, for the words of section 4, "Two rupees and eight annas" the words "Ten rupees" shall be substituted. Act II of 1938.

Determination of the present hostilities.

4. For the purpose of this Act the date of termination of the present hostilities shall be determined by the Provincial Governof the date ment by notification in the official Gazette.